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THE MINISTER OF SURFACE TRANS-PORT (SHRI T G. VENKATRAMAN): (a) and (b) The river Coovum serves as a connecting link between the North Buckinggham canal and south Buckingham canal. A techno-economic feasibility study covering the integrated canal system comprising Buckingham Canal, Commemur Canal, Eluru Canal, Kakinada Canal alongwith river Godavari and Krishna river system linking Madras and Kakinada was carried out by the Inland Waterways Authority of India (IWAI) during 1994-95. Copies of the study report have been sent to the Government of Andhra Pradesh and Tamil Nadu for their comments on physical characterstics, availability of water discharge, port hinter land, cargo movement and on the financial and economic viability of the scheme.

Suicide by Women

- 3154. **SHRIMATI** URMILABEN CHIMANBHAI PATEL: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the number of cases of suicide by women recorded in the years 1994-95 and 1995-96:
 - (b) the main reasons therefor;
- (c) the number of the cases filed by the relatives and in how may of the cases chargesheets have been filed and how many have been convicted; how many have been acquitted; and
- (d) whether Government intend to amend the existing Anti-dowry Act, if so, when and how?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): (a) TO (d) Information is being collected and will be laid on the Table of the House.

विद्युत करमाँ की स्थापना

- 3155. श्री चिमनभाई हरिभाई तुक्ल: क्या वस्त्र मंत्री यह बताने की कुपा करेगे किरू
- (क) विद्युत करबों की स्थापना के विषय में सूचना ज्ञापन भेजने हेतु कितना शुल्क लिया जा रहा है;
- (ख) क्या इस संबंध में वित्त मंत्रालय को कोई अभ्यादेदन भेजा गया है कि शुल्क की वसूली प्रति इकाई करने के बजाय प्रति करघा की जाए चाहे एक इकाई में कितने भी करघे स्थापित किए जाने हों: और

(ग) यदि हां, तो इस पर क्या कार्रवाई को जा रही है?

वस्त्र मंत्री (श्री आर॰ एल॰ जालप्पा): (क) विद्युतकरघों को स्थापित करने पर प्रति व्यक्ति 1000 रू जमा किया जाना है।

- (ख) जी, नहीं।
- (ग) प्रश्न नहीं उठता।

Failure of Telephone System in Gujarat

- 3156. SHRI RAJUBHAI A. PARMAR: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether it is a fact that telephone system in Ahmedabad in particular and Gujarat in General, went hay-wire during the very first rains this year;
- (b) if so, the number of lines affected and the telephone which have been dead for over 10 days during June, July and August this year in Ahmedabad, Surat, Bhavnagar, Rajkot, Vadodara, Jamnagar and Bharuch;
- (c) in how many cases has refund of rent been made on account of continued inoperation of the lines for periods longer than ten days; and
- (d) the loss incurred by the Tele communications Department on this account?

THE MINISTER OF COMMUNICA-TIONS (SHRI BENI PRASAD VERVA): (a) During the month of June 96, Gujarat as a whole Ahmedabad in particular experienced cyclonic condition continuous heavy rains resulting in breakdown of large number of under-ground cables and overhead alignments. This caused disruption in telephone services in some cities of Gujarat.

- (b) The information is given in the enclosed statement (See below).
- (c) The number of cases in which rebate has been approved (telephone remaining out of order for more than 7 days) is given below:

			4 4000
(i)	Ahmedabad		14809 cases
(ii)	Surat	_	3212 cases
(iii)	Bhavnagar	_	969 cases
(iv)	Rajkot	_	3531 cases
(v)	Vadodra	_	683 cases
(vi)	Jamnagar	_	14 cases
(vii)	Bharuch	_	790 cases

In most of the cases rebate has been given. In the remaining cases the rebate shall be adjusted through subsequent telephone hills

(b) Rebate given so far is Rs. 8,59,588/-.

StatementNo. of telephones which remained out of

No. of telephones which remained out of order for more than 7 days.

s.	Name of Place	June,	July,	Aug.,
No		96	96	96
1.	Ahmedabad	5074	9631	194
2.	Surat	979	1518	715
3.	Bhavnagar	234	655	_
4.	Rajkot	1757	1774	_
5.	Vadodara	93	115	475
6.	Jamnagar	5	5	4
7.	Bharuch	100	125	565

NOTE: The no. of telephones out of order for more than 10 days is less than the figures given above for telephones faulty more than 7 days.

Profit earned by Paradip Port

- 3157. SHRI SANATAN BISI: Will the Minister of SURFACE TRANSPORT be pleased to state:
- (a) the effort being made to reach the target of 9th Five Year Plan in respect of augmentation of Port capacity;
- (b) the usual capacity level of different Ports including Paradip Port for the years 1993-94 and 1994-95; and"
- (c) the profit earned by the Paradip Port in the years 1993-94 and 1994-95.

THE MINISTER OF SURFACE TRANS-PORT (SHRI T. G. VENKATARAMAN): (a) During the 8th Plan 1992—97, a total number of 30 new major projects costing about Rs. 2147 crores have already been sanctioned. During first four years of 8th plan, additional capacity upto 8.23 million tonnes has since been created. During 1996-97, another 12.50 million tonnes of additional capacity is likely to be achieved.

(b) During 1993-94 and 1994-95, the capacity at various major ports was as under:

Capacity (in million tonnes)

	Name of the Port	1993-94	1994-95
1.	(a) Calcutta	6.75	6.75
	(b) Haldia	16.78	16-90
2.	Bombay	26.80	26.80
3.	J.L. Nehru	5.90	6.90
4.	Madras	22.07	22.07
5.	Cochin	10.66	10.80
6.	Vizag	23.05	23.35
7.	Kandla	20.80	20.80
8.	Mormugao	15.92	15.92
9.	Paradip	7.65	7.65
10	New Mangalore	9.55	9.65
11	Tuticorin	5.10	6.10
	Total	: 171.03	172.59

(c) The operating surplus by paradip port during the year 1993-94 and 1994-95 were Rs. 2790.51 lakhs and Rs.2287.71 lakhs respectively.

मधुबनी में स्वैच्छिक संगठनों को दी गई विदेशी सहायता

- 3158. श्री रामदेव भंडारी: क्या गृह मंत्री यह बताने की कुण करेगे कि:
- (क) वर्ष 1995-96 और 1996-97 के दौरान बिहार के मधुबनी जिले में स्वैच्छिक संगठनों को विदेशी संस्थाओं से प्राप्त हुई वित्तीय सहायता का ब्यौरा क्या है; और
- (ख) विदेशी संस्थाओं के नाम और पता, उनके द्वारा दी गई वित्तीय सहायता की धनराशि, उक्त सहायता प्राप्त करने वाले स्वैच्छिक संगठनों के नाम तथा उनके द्वारा प्राप्त धनराशि का योजना-वार ब्यौरा क्या है?

गृह मंत्री (औ इन्दुजीत गुप्त): (क) और (ख) निश्चित सांस्कृतिक, आर्थिक, शैक्षिक, धार्मिक या सामाजिक कार्यक्रमों वाली एसोसिएशनों को विदेशी अभिदाय (विनियमन) अधिनियम, 1976 के अन्तर्गत पंजीकरण कराना या पूर्व अनुमति प्राप्त करनी होती है। इस प्रकार से पंजीकृत/अनुमति प्राप्त एसोसिएशनों को वर्ष की समाप्ति से 60 दिन के भीतर, निर्धारित प्रपन्न में अपना वार्षिक लेखा-जोखा प्रस्तुत करना पड़ता है जिसमें धन प्राप्त और उपयोग के ब्यौरे देने होते हैं। इस प्रकार की एसोसिएशनों द्वारा प्राप्त विदेशी अभिदाय के बारे में वर्ष 1994-95 तक की वार्षिक रिर्पोर्टी की प्रतियां पहले ही